



THE TAMIL NADU LEGISLATIVE ASSEMBLY

SEVENTH LEGISLATIVE ASSEMBLY

**SIXTH SESSION -- SECOND MEETING
(From 3rd March 1983 to 27th April 1983)**

RESUME OF BUSINESS

**GOVERNMENT OF TAMIL NADU
1984**

**Legislative Assembly Department
Fort St. George, Madras-600 009**

PREFACE

This publication contains a brief resume of the business transacted by the Tamil Nadu Legislative Assembly during its Second Meeting in the Sixth Session of the Seventh Legislative Assembly held from 3rd March, 1983 to 27th April 1983.

Madras-600 009
Dated 25th May 1983

G.M. ALAGARSWAMY
Secretary

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**TAMIL NADU LEGISLATIVE ASSEMBLY
SEVENTH ASSEMBLY-SIXTH SESSION-SECOND MEETING**

**RESUME OF WORK TRANSACTED BY THE TAMIL NADU LEGISLATIVE
ASSEMBLY FROM 3RD MARCH 1983 TO 27TH APRIL 1983.**

I. SUMMONS

Summons for the Second Meeting of the Sixth Session of the Seventh Assembly were issued to the Members on the 17th February 1983 in D.O. Letter No. 3302/83-1, Tamil Nadu Legislative Assembly (Bills-I) dated 17th February 1983.

II. DURATION OF THE MEETING

The Second Meeting of the Sixth Session of the Seventh Legislative Assembly commenced on the 3rd March 1983 and the House was adjourned sine die on the 27th April 1983.

III. PROROGATION

The Sixth Session of the Seventh Tamil Nadu Legislative Assembly was prorogued with effect from the 11th May 1983.

IV. ACTUAL DAYS OF SITTINGS OF THE ASSEMBLY

The Legislative Assembly met for 44 days during the period from 3rd March 1983 to 27th April 1983 on the following dates.

3rd March, 1983, 4th March, 1983, 5th March, 1983, 7th March, 1983, 8th March, 1983, 9th March, 1983, 10th March, 1983, 11th March, 1983, 12th March, 1983, 14th March, 1983, 15th March, 1983, 16th March, 1983, 17th March, 1983, 18th March, 1983, 19th March, 1983, 21st March, 1983, 22nd March, 1983, 23rd March, 1983, 24th March, 1983, 25th March, 1983, 26th March, 1983, 28th March, 1983, 29th March, 1983, 30th March, 1983, 31st March, 1983, 4th April 1983, 5th April 1983, 6th April 1983, 7th April 1983, 8th April 1983, 9th April 1983, 11th April 1983, 12th April 1983, 13th April 1983, 15th April 1983, 16th April 1983, 18th April 1983, 19th April 1983, 20th April 1983, 21st April 1983, 22nd April 1983, 23rd April 1983, 26th April 1983, and 27th April 1983.

It also met in the evening for 7 days on the following dates:-

11th March 1983, 15th March 1983, 21st March 1983, 23rd March 1983, 30th March 1983, 31st March 1983 and 4th April 1983.

In terms of Hours it sat for 229 Hours and 46 Minutes.

V. OBITUARY REFERENCES

Obituary References were made in the Assembly on the demise of the following persons on the dates noted against each:-

Serial Number and Name.	Constituency	Period in which served as Member.	Date of Demise.	Date on which reference was made in the House.
(1)	(2)	(3)	(4)	(5)
@1 Thiru A.M. Mohideen, Ex., M.L.A.	Harbour-Madras City	1971-76	22 nd February 1983.	3 rd March 1983.
#2 Sardar Ujjal Singh, Former Governor of Tamil Nadu	15 th February 1983.	Do.
@3 Thiru K. V. S. Padmanabha Raju, Ex. M.L.A.	Alamanda in the composity State Madras (Now in Andhra Pradesh)	1952-1 st October 1953.	10 th March 1983.	11 th March 1983.
@4. Thiru P. K. C. Muthusamy, Ex. M.L.A.	Pennagaram (Dharmapuri district). Dharmapuri District).	1967-1971 1977-1980	9 th April 1983.	11 th April 1983.
@5. Thiru S. Paramananda Royer, Ex. M.L.A.	Chidambaram General Rural (North Arcot District)	1946-1952	5 th December 1982.	18 th April 1983.

@ The Members stood in silence as a mark of respect to the deceased.

The House adjourned from 10-04 A.M. to 10-30 A. M. on 3rd March 1983 as a mark of respect to the deceased.

VI. PANEL OF CHAIRMEN

On the 8th March 1983, Hon. Speaker announced the following Panel of Chairmen for the Second Meeting of the Sixth Session of the Seventh Tamil Nadu Legislative Assembly:-

1. Thiru C. Gopal
2. Thiru M. S. Manickam
3. Thiru K. P. Palaniappan
4. Thiru E.S.M. Pakeer Mohamed
5. Thiru R. Krishnan
- 6.

VII. QUESTIONS

Five hundred and Ninety three Starred Questions and two Short Notice Questions were answered on the floor of the House. Answers to Six hundred and eighty-seven Unstarred Questions were placed on the Table of the House.

VIII. HALF-AN-HOUR DISCUSSION ON MATTER OF PUBLIC IMPORTANCE UNDER RULE 53 OF THE ASSEMBLY RULES

On the 26th April 1983, Thiru V. V. Swaminathan initiated discussion for half-an-hour on the following matter of public importance:-

“The mal-administration of the Thillai Natarajar Temple, Chidambaram and the action to be taken by the Government thereon”.

Thiru J. Hemachandran took part in the discussion and the Hon. Minister for Information and Religious Endowments replied to the debate.

IX. DISCUSSION ON THE MOTION GIVEN NOTICE UNDER RULE 77 OF THE TAMIL NADU LEGISLATIVE ASSEMBLY RULES

(1) On the 29th March 1983, Thiru R. Umanath initiated a discussion on the following motion:-

“This House appreciates and approves the decisions taken at the Conference of the Chief Ministers of the Southern States held in the third week of March 1983 at Bangalore. This House also requests the Government of Tamil Nadu to implement the said decisions relentlessly.”

Thiruvallargal P. Mohamed Ismail, P. Nedumaran, S. Andi Thevar, R. Karuppaiah, N.S.V. Chitthan, Kumari Anandan, Dr. M. Karunanidhi, Leader of opposition and Hon. Minister for Finance took part on the discussion. The discussion took place for two days on 29th March 1983 and 30th March 1983.

Thiru R. Umanath replied to the debate.

The motion was put to vote and carried.

(2) On the 19th April 1983, Thiru S. Andi Thevar initiated a discussion on the following motion.-

“That the action taken by the Government as indicated in the Memorandum of action taken annexed in G.O.Ms. No. 1794, Public (Law and Order-A) Department, dated 15th October 1982 on the recommendations contained in the Report of Justice K. S. Ramamurthy Commission of Inquiry placed on the Table of the House on 25th January 1983 be taken up for Discussion.”

Thiruvalargal N.V.N. Somu, L. Elayaperumal, N. Sankaraiah and R. Navaneethakrishna Pandian took part in the discussion and Hon. Minister for Finance replied to the debate.

X. STATEMENTS MADE BY MINISTERS UNDER RULE 106 OF THE TAMIL NADU LEGISLATIVE ASSEMBLY RULES

During the period under review Ten Statements were made under Rule106 of the Tamil Nadu Legislative Assembly Rules.

(1) On the 15th March 1983 Hon. Minister for Local Administration made a statement in regard to the month in which the Panchayats, Municipal and Corporation elections would be conducted.

(2) On the 17th March 1983, Hon. Minister for Agriculture made statement in regard to the enhancement of the Sugarcane price for the benefit of the Agriculture.

(3) On the 26th March 1983, Hon. Leader of the House made a statement in regard to the free distribution of Dhotis and Sarees to the landless poor peasants from on the eve of Tamil New Year's Day i.e. on 14th April 1983.

(4) On the 28th March 1983, Hon. Leader of the House made a statement in regard to the removal of income limit for granting pension to Freedom fighters.

(5) On the 7th April 1983, Hon. Minister for Labour made a statement in regard to the supply of water to Madras City through Railway Wagons by the Southern Railways.

(6) On the 8th April 1983, Hon. Minister for Labour made a statement in regard to the further progress in the supply of Water to Madras city through Railway Wagon by the Southern Railways.

(7) On the 9th April 1983, Hon. Minister for Revenue made a statement in regard to the appointment of Thiru T. Ramaprasad Rao retired Chief Justice of the Madras High Court, as the One Man Commission to enquire into allegations of corruption and abuse of power in the grant of licenses production and sale of liquor and arrack in the place of Thiru K. S. Ramamurthy.

(8) On the 19th April 1983, Hon. Chief Minister made a statement in regard to signing of the Krishna River Water Accord for bringing water to Madras City.

(9) On the 22nd April 1983, Hon. Minister for Labour made a statement in regard to a reported news that a dead body was found in the water supply conduit channel near Kilpauk.

(10) On the 26th April 1983, on behalf of the Hon. Chief Minister, on. Leader of the House made a detailed statement in regard to the Krishna River Water Accord for bringing water to Madras City.

XI. STATEMENTS MADE BY THE MINISTERS UNDER RULE 107 OF THE TAMIL NADU LEGISLATIVE ASSEMBLY RULES.

During this period 3 statements were made under Rule 107 of the Tamil Nadu Legislative Assembly Rules.

(1) On the 19th March 1983 Hon. Thiru K. A. Krishnasamy, Minister for Rural Industries made a statement correcting his answer given to supplementary question to question No. 43, answered on the floor of the House on 29th January 1983.

(2) On the 5th April 1983, Hon. Thiru S. Raghavanandham, Minister for Labour made a correction statement.

(3) On the 7th April 1983, Hon. Dr. V.R. Nedunchezhiyan, Minister for Finance made a statement correcting his answer given to a supplementary question to question No. 365 answered on the floor of the House on 11th March 1983.

XII. STATEMENT MADE UNDER RULE 109 OF THE TAMIL NADU LEGISLATIVE ASSEMBLY RULES.

(1) On the 4th April 1983, Thiru S. Balan made a statement and Hon. Minister for Labour made a statement in reply thereto.

(2) On the 13th April 1983 Thiru N. Palanivel made a statement and Hon. Minister for Social Welfare made a statement in reply thereto.

XIII. ADJOURNMENT MOTIONS

The following notices of Motions for Adjournment of the Business of the House were brought before the House and the Hon. Speaker withheld his consent to raise the same after hearing both Members and Hon. Ministers concerned.

<i>Sl. No.</i> (1)	<i>Date.</i> (2)	<i>Name of the members</i> (3)	<i>Subject</i> (4)
1	7th March 1983	Thiruvallargal- P. Eswaramoorthy alias Soranam, R. Krishnan, M. Sellamuthu, D.Mony, K.R. Sundaram, N. Varadarajan, N. Sankaraiah, N.S.V. Chittan, K.M. Thangamani. V. Krishnamoorthy, S. Alagarsamy, M. Ambikapathy	Fixing of higher price for Sugarcane.
2	8th March 1983	Thiruvallargal- D. Mony, M. Sellamuthu, M. Ambikapathy, S. Alagarsamy, P. Ponnurangam, S. Sivasamy, S. Balan, A. Selvarasan, P. Eswaramoorthy alias Soranam, N. Palanivel, D. Rajarathinam K.M. Thangamani, Tmt.T. Rajambal, P.S. Thiruvengadam, R. Rajamanickam, R. Krishnan, K. R. Sundaram, N. Varadarajan, N.S.V. Chittan	Petrol Tanker accident at Vanagaram near Poonamallee.
3	9th March 1983	Thiruvallargal R. Rajamanickam, P. Eswaramoorthy alias Soranam, D. Mony, M. Sellamuthu, N. Varadarajan, P. Ponnurangam, N. Alagarsamy, R. Karuppaiah, S. Sivasamy, T.K. Nallappan, N.S.V. Chitthan	Prevalence of Cholera disease in Madras, South Arcot and Ramanathapuram districts.
4	10th March 1983	Thiruvallargal P. Eswaramoorthy alias Soranam D. Mony, K.R. Sundaram, J. Hemachandran, M. Sellamuthu, N. Varadarajan, T.K. Nallappan, M. Appadurai, S. Sivasamy, S. Ramalingam, N.S.V. Chitthan, L. Balaraman	Fire accident in the Tuticorin Thermal Powers Station on 8th March 1983 affecting the power generation.

<i>Sl. No.</i>	<i>Date.</i>	<i>Name of the members</i>	<i>Subject</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>
5	11th March 1983	Thiruvalargal J. Hemachandran, P. Eswaramoorthy alias Soranam, D. Mony, K.R. Sundaram, M. Sellamuthu, N. Varadarajan, P. Ponnurangam, Babu Janarthanan	Re-examination ordered for certain final year Medical Students of Kilpauk Medical College.
6	12th March 1983	Thiruvalargal T. K. Nallappan, M. Appadurai, S. Alagarsamy, P. Eswaramoorthy alias Soranam, N. Varadarajan, N.S.V. Chitthan	Alleged police attack on the students of the G. Venkatasamy Naidu College at Kovilpatti, when they were on a strike.
7	15th March 1983	Thiruvalargal M. Arumugam, M. Appadurai, S. Alagarsamy, R. Karuppaiah, P. Eswaramoorthy alias Soranam, K.R. Sundaram	The agitation and fast undertaken by the Research Assistances of the Agriculture College, Coimbatore and the matter relating thereto.
8	16th March 1983	Thiruvalargal A. Rahman Khan, A. Shahul Hameed N.S.V. Chitthan, L. Elayaperumal L. Balaraman, R. Krishnan P. Eswaramoorthy alias Soranam D. Mony, N. Varadarajan R. Umanath	Victimisation of Muslims by police and anti-social elements at Kayalpattinam.
9	17th March 1983	Thiruvalargal M. Arumugam, N.A. Poongavanam, A.T. Karuppaiah, A.T. Kulasekar, M. Thangavelraj	The situation prevailing among the agriculturists of the Pollachi, Palladam, Pongalur of Coimbatore district due to the non-release of water from the P.A.P. and Amaravathi Dam

<i>Sl. No.</i>	<i>Date.</i>	<i>Name of the members</i>	<i>Subject</i>
(1)	(2)	(3)	(4)
10	18th March 1983	Thiruvallargal D. Mony, R. Krishnan, A. Rahman Khan, P. Ponnurangam, S. Rajaraman, P.S. Thiruvengadam, O. Subramanian, K. Kallan, S. Balan, G. Moorthy, Thirumathi D. Yasodha Thirumathi A.S. Ponnammal Thiruvallargal K. M. Thangamani, M. Arumugam, A.T. Karuppaiah	The death of one Deivayanai, a Adi-Dravida girl in the police lock-up at Salem.
11	19th March 1983	Thiruvallargal Babu Janarthanan, T.K. Nallappan, R. Karuppaiah, A.T. Karuppaiah, D. Mony, N. Varadarajan, S. Andithevar, S. Balan, P.S. Thiruvengadam, Pammal Nallathambi, J.S. Raju, P. Ponnurangam, A. Rahman Khan, S. Sivasamy, N.S.V. Chitthan, L. Elayaperumal, L. Balaraman, D. Purushothaman, K.M. Thangamani M. Appadurai, M. Arumugam	Liquor tragedy resulting in the death of two persons after consuming poisonous toddy near Chrompet on 13th March 1983.
12	21st March 1983	Thiruvallargal R. Umanath, K. Ramani, N. Sankaraiah, R. Krishnan S. Alagarsamy, M. Appadurai T.K. Nallappan	Hunger strike of the teaching staff of the Annamalai University at Chidambaram.
13	22nd March 1983	Thiruvallargal P. Ponnurangam, A. Rahman Khan S. Sivasamy, T.K. Nallappan M. Appadurai, S. Alagarsamy P.S. Thiruvengadam Babu Janarthanan, D. Mony, P. Eswaramoorthy alias Soranam R. Navaneethakrishna Pandian J. Hemachandran, S. Balan K. Chockalingam, K.M. Thangamani C. Palanimuthu, R. Krishnan Kumari Anandan, N.S.V. Chitthan L. Elayaperumal	Murder of the driver of the Thiruvalluvar Transport Corporation Bus on 19th March 1983 when it was proceedings to Bangalore from Madurai.

<i>Sl. No.</i>	<i>Date.</i>	<i>Name of the members</i>	<i>Subject</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>
14	24th March 1983	Thiruvallargal A. Rahman Khan P. Eswaramoorthy alias Soranam N. Varadarajan, K. Ramani R. Umanath, R. Krishnan	Imposition of Hindi through T.V. consequent upon the decision of the Government of India to show two Hindi films in a week through National Programme.
15	25th March 1983	Thiruvallargal R. Krishnan, J. Hemachandran D. Mony, N.S.V. Chitthan L. Elayaperumal, K.M. Thangamani P. Eswaramoorthy alias Soranam M. Appadurai, M. Ambikapathi	Matters affecting the generation of power in the Ennore Thermal Station
16	28th March 1983	Thiruvallargal- P.Nedumaran, K. Paramalai Tmt. A.S. Ponnammal, A. Rahman Khan P.S. Thiruvengadam P. Eswaramoorthy alias Soranam N. Varadarajan	Alleged replacement of the Kannagi idol in the Kannagi Temple in the Tamil Nadu and Kerala border near Cumbum.
17	29th March 1983	Thiru K. Anbazhagan	Conduct of the Police Official at the Airport on 28th March 1983 against the Leader of Opposition.
18	31st March 1983	Thiruvallargal- P. Ponnurangam, D. Mony K. R. Sundaram, N. Varadarajan P. Easwaramoorthy alias Soranam M. Appadurai, A. Shadul Hameed	Death of one Gomu Ammal in the Tiruchendur Government Hospital due to administration of an injection before sterilization.
19	4th April 1983	Thiruvallargal- M. Ambikapathi, P. Uthirapathi T.K. Nallappan, R. Karuppaiah M. Arumugam, A.T. Karuppaiah N.A. Poongavanam, D. Mony M. Sellamuthu, J. Hemachandran P. Eswaramoorthy alias Soranam R. Umanath, M. Appadurai K.R. Sundaram, S. Sivasami R. Rajamanickam, P. Ponnurangam S. Alagarsamy, P.S. Thiruvengadam K.M. Thangamani, C. Palanimuthu	Death of 8 persons in an accident near Sathur in which a bus hit 3 bullock carts.

<i>Sl. No.</i>	<i>Date.</i>	<i>Name of the members</i>	<i>Subject</i>
(1)	(2)	(3)	(4)
20	7th April 1983	Thiruvallargal- N.A. Poongavanam, T.K. Nallappan S. Sivasami, M. Appadurai M. Ambikapathi P. Easwaramoorthy alias Soranam R. Krishnan, N. Varadarajan K. Ramani, K.R. Sundaram D. Mony, M. Arumugam P. Ponnurangam	Agitation by the Sanitary workers of the Corporations, Municipalities and Panchayats in Tamil Nadu.
21	8th April 1983	Thiruvallargal- P. Easwaramoorthy alias Soranam. N. Varadarajan, S. Alagarsamy T.K. Nallappan, R. Karuppaiah N.A. Poongavanam, S. Sivasamy M. Appadurai, R. Krishnan K.R. Sundaram	Agitation of the Handloom workers in Rajapalayam from 4th April 1983 onwards.
22	9th April 1983	Thiruvallargal- N.S.V. Chitthan, O. Subramanian L. Balaraman, L. Elayaperumal M. Ambikapathy, M. Appadurai S. Sivasamy, P. Theertharaman K. M. Thangamani, A. Chandrasekaran, P. Thangavelu N. Sundararaj, R. Sundaramurthy R. Arunagiri, Babu Janarthanan P. Nedumaran, S. Alagarsamy N. Varadarajan P. Easwaramoorthy alias Soranam K. Ramani, R. Navaneethakrishna Pandian P. Ponnurangam, A. Shahul Hameed.	Police lathi-charge on the processionists of the Sivaji Fans Association who have assembled to focus the attention of the Government for not providing drinking water, etc.
23	12th April 1983	Thiruvallargal- R. Karuppaiah, T.K. Nallappan S. Alagarsamy, S. Sivasamy P. Easwaramoorthy alias Soranam D. Mony, M. Sellamuthu K.R. Sundaram	Fast undertaken by the Cane-growers from 11th April 1983, protesting against the low price offered by Pettaivaithalai Sugar Mill in Tiruchirappalli District.

<i>Sl. No.</i>	<i>Date.</i>	<i>Name of the members</i>	<i>Subject</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>
24	13th April 1983	Thiruvallargal- P. Easwaramoorthy alias Soranam N. Varadarajan, K.R. Sundaram P.S. Thiruvengadam, D. Mony J. Hemachandran, M. Sellamuthu R. Krishnan, M. Appadurai R. Karuppaiah, S. Alagarsamy K.M. Thangamani	Fast undertaken by the prisoners in the Palayamkottai Sub-Jail and Tiruchirappally Central Jail for implementing their Demands.
25	15th April 1983	Thiruvallargal- P. Nedumaran P. Easwaramoorthy alias Soranam N. Varadarajan, K.R. Sundaram M. Appadurai, M. Ambikapathy P.S. Thiruvengadam, S. Andi Thevar	Proposed agitation by Hindu Sangam to erase the names of Roads with Christian and Muslim names.
26	16th April 1983	Thiruvallargal- Dr. M. Karunanidhi Leader of Opposition P. Nedumaran, S. Andi Thevar M. Ambikapathy, N. Varadarajan N.S.V. Chitthan, Kumari Anandan	Statement of Hon. Chief Minister of Andhra Pradesh that the Krishna River Water accord will not be signed on 18th April 1983 to the Press.
27	22nd April 1983	Thiruvallargal- L. Balaraman, N.A. Poongavanam D. Venugopal, V.M. Devaraj N.S.V. Chitthan, P.S. Thiruvengadam Babu Janarthanan, Durai Murugan K.R. Sundaram, S. Ramalingam P. Eswaramoorthy alias Soranam N. Varadarajan	Non-payment of cash to the cane-growers by the Vellore Co-operative Sugar Mill.
28	23rd April 1983	Thiruvallargal- S. Alagarsamy, T.K. Nallappan M. Ambikapathy, P.S. Thiruvengadam N. Varadarajan, N.S.V. Chitthan L. Elayaperumal	Disconnection of power supply to the agriculturist and to the public for arrears of electricity dues in spite of the drought situation prevailing in Tamil Nadu.

<i>Sl. No.</i> <i>(1)</i>	<i>Date.</i> <i>(2)</i>	<i>Name of the members</i> <i>(3)</i>	<i>Subject</i> <i>(4)</i>
29	26th April 1983	Thiruvallargal- S. Balan, S. Alagarsamy P. Uthirapathy, R. Karuppaiah P.S. Thiruvengadam, G. Chockalingam P. Easwaramoorthy alias Soranam	About the recent burglaries and house breaking and chain snatching at Ambathur, Avadi and Korattur by a gang.

XIV. CALLING ATTENTION NOTICES UNDER RULES 54 OF THE TAMIL NADU LEGISLATIVE ASSEMBLY RULES

Fifty statements were made on the floor of the House by the Hon. Ministers under Rule 54 of the Tamil Nadu Legislative Assembly Rules on the following matters of urgent public importance:-

<i>Serial number and date on which the statement was made.</i> <i>(1)</i>	<i>Name of the Members who called the attention of the Minister</i> <i>(2)</i>	<i>Ministers who made the Statement</i> <i>(3)</i>	<i>Subject</i> <i>(4)</i>
1. 8th March 1983	Thiruvallargal: A. Rahman Khan N. Palanivel	Hon. Minister for Education.	"Anxiety prevailing among the students due to the announcement of 6th Semester Examination of the Madras University without announcing the results of 5th Semester Examination".
2. 9th March 1983	Thiruvallargal: K. A. Sengottaiyan R. Rangasamy G. K. Subramanian	Hon. Minister for Irrigation	"The anxiety prevailing among the agriculturists due to non- release of water, 15 days in advance in Thadapalli and Arakkankottai canals of Bhavani Sagar Dam in Periyar District affecting the cultivation of Sugar cane and paddy crops".

<i>Serial number and date on which the statement was made.</i> (1)	<i>Name of the Members who called the attention of the Minister</i> (2)	<i>Ministers who made the Statement</i> (3)	<i>Subject</i> (4)
3. 10th March 1983	Thiru K. A. Sengottaiyan	Hon. Minister for Local Administration .	"Hardship caused to the public due to the supply of drinking water once in five days in Gopichettipalayam Municipality in Periyar District".
4. 11th March 1983	Thiru Thiruppur R. Manimaran	Hon. Minister for Labour.	Anxiety prevailing among the labourers due to the non-implementation of the Government orders by the factory owners enhancing the wages of labourers working in the ginning and pressing factories in Tiruppur and all over Tamil Nadu".
5. 12th March 1983	Thiruvallargal: P. Ponnurangam R. Thamaraiikkani	Hon. Minister for Revenue.	"Outbreak of fire on 19th February 1983 in Powerkuppam area in Royapuram, Madras, resulting in the damage of huts belonging to fishermen".
6. 15th March 1983	Thiruvallargal: P. Venkatasubramaniam R. Thamaraiikkani P. Eswaramoorthy alias Soranam R. Navaneethakrishna Pandian S. N. Ramasamy, M. Appadurai K. R. Sundaram, S. Balan	Hon. Minister for Labour	"Anxiety prevailing among the labourers due to the lay-off in WIMCO Match-box Factory in Thiruvottiyur, Madras".
7. 17th March 1983	Thiru R. Thamaraiikkani	Hon. Minister for Industries.	"The hardship experienced by the poor potters in Thiruvilliputhur Assembly Constituency due to insistence of payment of tax for digging out loose soil in that area."

<i>Serial number and date on which the statement was made.</i> (1)	<i>Name of the Members who called the attention of the Minister</i> (2)	<i>Ministers who made the Statement</i> (3)	<i>Subject</i> (4)
8. 18th March 1983	Thiruvallargal: R. Krishnan P. Eswaramoorthy alias Soranam D. Mony, M. Sellamuthu K.R. Sundaran, N. Varadarajan R. Thamaraiikkani, Dr. K. Samarasam	Hon. Minister for Finance.	"The action of Sri Lanka Naval Force in taking away the prawn catches belonging to fishermen of Enam Nadu in Rameswaram sea area".
9. 19th March 1983	Thiru V. P. Balasubramanian	Hon. Minister for Health	"Non-performance of surgical operations in Government Hospital, Dindigul due to non-availability of Oxygen and Nitrous Oxide."
10. 21st March 1983	Thiruvallargal: Dr. K. Samarasam R. Thamaraiikkani N.S.V. Chitthan	Hon. Minister for Education	"Hardship caused to Tamil Writers due to decision of the Government not to purchase books for the public libraries".
11. 22nd March 1983	Thiru G.K. Subramanian	Hon. Minister for Finance	Need to write off the loans given to the fishermen whose fishing operation in Bhavani Sagar Reservoir is affected due to shortage of water therein".
12. 23rd March 1983	Thiruvallargal: P. Eswaramoorthy alias Soranam K.R.Sundaram, D. Mony M. Sellamuthu, R. Rajamanickam R. Thamaraiikkani, M. Arumugham, N.A. Poongavanam	Hon. Minister for Social Welfare	"Death of large number of livestock in Tamil Nadu due to attach of rinderpest".

<i>Serial number and date on which the statement was made.</i> (1)	<i>Name of the Members who called the attention of the Minister</i> (2)	<i>Ministers who made the Statement</i> (3)	<i>Subject</i> (4)
13.24th March 1983	Thiruvallargal: P. Eswaramoorthy alias Soranam N. Varadharajan, D. Mony M. Sellamuthu, R. Krishnan K. Sattanathakaravala A. Shahul Hameed R. Navaneethakrishnan Pandian S. Sivasamy, P.S. Thiruvengadam S. Andithevar, K. P. Palaniappan P. Nedumaran, K.R. Sundaram N.S.V. Chitthan, L. Balaraman Thirumathi D. Yasodha	Hon. Chief Minister	"The police attack on those engaged in agitation on 1st March 1983 at Paralachi village, Kamudhi taluk in Ramanathapuram district demanding town bus and water facilities".
14. 25th March 1983	Thiru A. Thangarasu	Hon. Minister for Irrigation	"Non-release of water for the standing paddy crops in Perumal laki irrigation area in Kruinjipadi Constituency causing hardship to the agriculturists".
15.26th March 1983	Thiru R. Rajamanickam	Hon. Minister for Adi-Dravidar Welfare.	"Need to repair and provide facilities in the Government Students-Hostel in Kodavasal, Thanjavur, which is in a dilapidated condition".
16.28th March 1983	Thiru P.S. Thiuvengadam	Hon. Minister for Co-operation and Law.	"Non-disbursement of Compensation amount to the agriculturists in North Arcot District who have incurred loss in the Crops Insurance Scheme implemented in collaboration with Co-operative Central Bank".

<i>Serial number and date on which the statement was made.</i> (1)	<i>Name of the Members who called the attention of the Minister</i> (2)	<i>Ministers who made the Statement</i> (3)	<i>Subject</i> (4)
17.28th March 1983	Thiruvallargal- N. Kittappa R. Rajamanickam	Hon. Minister for Transport.	"Anxiety prevailing among the public due to clash between cycle-rickshaw, autorickshaw and taxi drivers in Myladuthurai resulting in damage to property."
18. 29th March 1983	Thiru A. Rahman Khan	Hon. Minister for Education	"The plight of Urudu medium students due to non-availability of text books in that language in Tamil Nadu".
19.29th March 1983	Thiruvallargal- D. Mony, K. R. sundaram J. Hemachandran, M. Sellamuthu N. Varadharajan P. Easwaramoorthy alias Soranam T. K. Nallappan, M. Appadurai S. Alagarsamy, R. Thamaraiikkani P. Venkatasubramanian	Hon. Minister for Transport	"Death of a person and damage caused due to the incident of setting fire to a bus belonging to Kattabomman Transport Corporation in Kalpadi Near Nagercoil".
20. 30th March 1983	Thiru Babu Janarthanan	Hon. Minister for Labour	"Situation arising out of the removal of 70 huts in M.G.R. Nagar extension near Meenambakkam, Madras".
21. 30th March 1983	Dr. K. Samarasam	Hon. Minister for Industries	"The Plight of workers in Dharmapuri district who are prevented from breaking stones in quarries and taking sand from the river".
22.31st March 1983	Thiru R. Thamaraiikkani	Hon. Chief Minister	"Clash between two groups of fishermen belonging to Tirupalaivanam near Pazhaverkadu near Madras on 1st March 1983".

<i>Serial number and date on which the statement was made.</i>	<i>Name of the Members who called the attention of the Minister</i>	<i>Ministers who made the Statement</i>	<i>Subject</i>
(1)	(2)	(3)	(4)
23. 31st March 1983	Thiruvallargal- T. Arumugam, R. Krishnan, D. Mony, K.M. Thangamani S. Alagarsamy, M. Arumugam R. Karuppaiah P. Eswaramoorthy alias Soranam	Hon. Minister for Health	Outbreak of brain fever in Tirunelveli District Ariyalur and all over Tamil Nadu resulting in the death of many persons and the need to prevent it."
24. 4th April 1983	Thiruvallargal- J. Hemachandran D. Mony K.R. Sundaram P. Easwaramoorthy alias Soranam	Hon. Minister for Labour	"The Plight of the laboruers due to the lock-out of the Indian Steel Rolling Mills, Tiruninravur, Chengalput District."
25. 5th April 1983	Thiru K. Soundararajan	Hon. Minister for Health	"Anxiety prevailing among the public due to the announcement of District Medical Officer, Tiruchirappalli, that the Dispensary situated in the Government Employees, Quarters, Kajamalai will be closed."
26. 5th April 1983	Thiru M.S. Manickam	Hon. Minister for Irrigation	"Delay in implementing the scheme of supplying sea water for salt pans in Vedaranyam."
27. 6th April 1983	Thiruvallargal L. Elayaperumal P. Nedumaran Thirumathi A. S. Ponnammal Thiru K. Paramalai	Hon. Minister for Education	"The plight of poor students due to the closure of Madras Law College Hostel and non-availability of Hostel accommodation and financial assistance to students studying in Madurai Law College."

<i>Serial number and date on which the statement was made.</i> (1)	<i>Name of the Members who called the attention of the Minister</i> (2)	<i>Ministers who made the Statement</i> (3)	<i>Subject</i> (4)
28.7th April 1983	Thiru V. Sathiamoorthy	Hon. Minister for Agriculture	"Stoppage of funds by the Central Government to Farmer Training Programme and Dry Crop Cultivation mobile Soil Testing Institute under drought prone area development scheme in Ramanathapuram and Dharmapuri Districts."
29.7th April 1983	Thiruvallargal D. Venugopal Babu Janarthanan.	Hon. Minister for Labour	"The plight of the people due to non-availability of drinking water in Thanipadi, Sathanur, Mothakkal and Chinnayampettai in Thandarampattu Assembly Constituency."
30.8th April 1983	Thiru M. Ambikapathy	Hon. Minister for Co-operation and Law.	"Shifting of the Sub-divisional Court from Mannargudi to Pattukottai in Thanjavur District."
31.8th April 1983	Thiru Durai Murugan	Hon. Minister for Industries	"The anxiety prevailing among the public due to the refusal to give priority in the matter of employment in BHEL for the land owners whose lands have been acquired for that Company in Ranipet."
32.9th April 1983	Thiru J.C.D. Prabhakaran.	Hon. Minister for Finance	"Anxiety prevailing among the public residing in Kasimedu, Royapuram, Madras due to ship breaking activity in the fishing harbour."

<i>Serial number and date on which the statement was made.</i>	<i>Name of the Members who called the attention of the Minister</i>	<i>Ministers who made the Statement</i>	<i>Subject</i>
(1)	(2)	(3)	(4)
33.9th April 1983	Thiruvallargal- N. Varadarajan, K.R. Sundaram D. Mony, N. Sankaraiah V.P. Balasubramanian R. Thamaraiikkani	Hon. Minister for Health	"Scarcity of water in Rajaji Hospital, Madurai affecting the surgical operations and the general hygiene."
34.12th April 1983	Thiruvallargal D. Mony, J. Hemachandran K.M. Thangamany S. Rajaraman	Hon. Minister for Co-operation and Law.	"Suicide committed by a woman by name Valarmathi in Dadampatti, Salem district following a conflict over dowry."
35.12th April 1983	Thiruvallargal S. Semmalai V.P. Balasubramanian	Hon. Minister for Health	"Non-selection of candidates for all the seats admissible for Nurses Training this year."
36.13th April 1983	Thiruvallargal G.K. Subramanian R. Rangasamy	Hon. Minister for Health	"Effluence of drainage water from South India Viscos and Cardboard factories into Bhavani river affecting the general hygiene of people residing in Thottapalayam and Pungar area."
37.13th April 1983	Thiruvallargal M. Vincent D. Mony	Hon. Minister for Health	"Anxiety prevailing among the public due to the shifting of the Multi purpose Health Worker's Training Centre from Nagarcoil to Tirunelveli Medical College."
38.15th April 1983	Thiru V.V. Swaminathan	Hon. Minister for Finance	"The hardship experienced by the fishermen due to the formation of Sand-bar in Vellar Estuary near Portonovo and the need to dredge it."

<i>Serial number and date on which the statement was made.</i> (1)	<i>Name of the Members who called the attention of the Minister</i> (2)	<i>Ministers who made the Statement</i> (3)	<i>Subject</i> (4)
39.15th April 1983	Thiru S. Balakrishnan	Hon. Minister for Irrigation	"Non-release of water in Kalingarayan canal in Periyar District affecting cultivation."
40. 18th April 1983	Thiruvalargal P. Easwaramoorthy alias Soranam D. Mony R. Thamaraiikkani	Hon. Minister for Education	"The collapse of a School Building in Thivuvilliputhur resulting in the death of some persons."
41. 19th April 1983	Thiru S. Semmalai, Selvi P. Vijayalakshmi	Hon. Minister for Industries	"The hardship experienced by the public due to the closure of the Special Tahsildar Office from 31st March 1983 which has been created to get relief for the land owners who have been affected by the acquisition of lands for the Salem Steel Plant Project."
42. 21st April 1983	Thiru J.C.D. Prabhakaran	Hon. Minister for Revenue	"Differences in the cost of land collected for the lands assigned for house sites in Ambathur Township area."
43. 21st April 1983	Thiruvalargal T.K. Nallappan S. Alagarsamy S. Sivasamy M. Ambikapathy P.G. Narayanan	Hon. Minister for Health	"Effluence of drainage water from Coimbatore Alcohol and Chemicals Private Limited and Sakthi Sugars Limited into Bhavani River affecting fertile lands and ground water in Appakudal, Jambai, Periamoloapalayam, Thalavaipetti in Periyar District."
44. 22nd April 1983	Thiru V.P. Balasubramanian	Hon. Minister for Electricity	"Hardship caused to the public due to transfer of Revenue Unit of the Electricity System from Vedasandur to Dindigul."

<i>Serial number and date on which the statement was made.</i> (1)	<i>Name of the Members who called the attention of the Minister</i> (2)	<i>Ministers who made the Statement</i> (3)	<i>Subject</i> (4)
45. 22nd April 1983	Thiruvallargal M.S. Manickam R. Thamaraiikkani	Hon. Minister for Revenue	"Eviction of agriculturists from the lands in Vedaranyam area who have been enjoying Kudikani rights."
46. 23rd April 1983	Thiruvallargal A.C. Shanmugam V.P. Balasubramanian	Hon. Minister for Education	"Hardship caused to weavers on account of accumulation of silk sarees manufactured by the Co-operative Silk Societies in Arani area."
47. 23rd April 1983	Thiru Kumari Anandan	Hon. Minister for Transport	"The need to give extension of time to the drivers of Scooters and Cars for renewing their licenses with photos and New licenses for the vehicles which have crossed 15 years."
48. 26th April 1983	Thiruvallargal P. Nedumaran K. Paramalai N.V.N. Somu L. Balaraman N.S.V. Chitthan	Hon. Minister for Irrigation	"Ban by the Government of Kerala on the strengthening works of Thekkadi-Periyar Dam and the need to increase the height of the Dam."
49. 27th April 1983	Dr. K. Samarasam	Hon. Minister for Education	"The dilapidated condition of the Government Higher Secondary School and Government Girls' High School in Kaveripattinam, Dharmapuri District."
50. 27th April 1983	Thiruvallargal M. Arumugam A.D. Kulasekar	Hon. Minister for Health	"The possible cancellations of the recognition of Coimbatore Medical College Hospital as the defects pointed out by Indian Medical Council have not been rectified."

XV. FINANCIAL BUSINESS.

The Budget for the year 1983-84 was presented to the Legislative Assembly by the Hon. Dr. V.R. Nedunchezhiyan, Minister for Finance on the 5th March 1983.

The General Discussion on the Budget took place for 6 days on 8th March 1983, 9th March 1983, 10th March 1983, 11th March 1983, 12th March 1983 and 14th March 1983.

The Hon. Minister for Finance replied to the debate on 14th March 1983.

Discussion on the Voting on Demands for Grants took place on the following dates.

15th March 1983, 16th March 1983, 17th March 1983, 18th March 1983, 19th March 1983, 21st March 1983, 22nd March 1983, 23rd March 1983, 24th March 1983, 25th March 1983, 26th March 1983, 28th March 1983, 30th March 1983, 31st March 1983, 4th April 1983, 5th April 1983, 6th April 1983, 7th April 1983, 8th April 1983, 9th April 1983, 11th April 1983, 12th April 1983, 13th April 1983, 15th April 1983, 16th April 1983, 18th April 1983, 19th April 1983, and 20th April 1983.

Voting on Demands lasted for 28 days from 15th March 1983 to 20th April 1983.

Out of 3,863 Cut motions, received 3,665 were admitted of which 207 were moved and they were with drawn or deemed to have been withdrawn.

The Appropriation Bill [The Tamil Nadu Appropriation (No. 3) Bill, 1983 (L.A. Bill No. 33 of 1983)] [relating to the Budget for 1983-84 was introduced in the Assembly on the 20th April 1983 and it was taken up for consideration on the 21st April 1983 and it was passed on the same day.

2. On 10th March 1983 Hon. Minister for Finance moved that the Advance Grants for the year 1983-84 (Vote on Account) and it was put and carried and grants were made. The appropriation Bill relating to advance grants (Vote on Account) [The Tamil Nadu Appropriation (Vote on Account) Bill, 1983 (L.A. Bill No. 25 of 1983)] was introduced on 10th March 1983, and was considered and passed on 11th March 1983.

3. On 29th March 1983, the Hon. Minister for Finance presented the Final Supplementary Statement of Expenditure for the year 1982-83. On the same day all demands for grants were put to vote and carried without discussion. The Appropriation Bill relating to the Final Supplementary Statements of Expenditure [The Tamil Nadu Appropriation Bill, 1983 (L.A. Bill No. 27 of 1983)] was introduced on the same day and was considered and passed on 30th March 1983.

4. On 13th April 1983, the Hon. Minister for Finance presented demands for grants for excess expenditure in the year 1974-75. On the 19th April 1983 all demands for grants were put to vote and carried without discussion. The Appropriation Bill relating to the excess grants was introduced. [The Tamil Nadu Appropriation (No. 2) Bill, 1983 (L.A. Bill No. 32 of 1983)] on 19th April 1983 and was considered and passed on 21st April 1983.

XVI. LEGISLATIVE BUSINESS

During this period 19 Bills were introduced of which 16 Bills were considered and passed.

Four Bills introduced during the previous session of the Assembly were also considered and passed. The details are as follows:-

<i>Serial Number</i>	<i>Name of the bills</i>	<i>Date of Introduction</i>	<i>Date of Consideration and passing</i>
(1)	(2)	(3)	(4)
1	The Bharathiar University (Amendment) Bill, 1983 (L.A. Bill No. 17 of 1983).	3rd March 1983	Yet to be considered and passed.
2	The Tamil Nadu Land Reforms (Fixation of Ceiling on Land) Second Amendment Bill, 1983 (L.A. Bill No. 18 of 1983).	4th March 1983	Do.
3	The Tamil Nadu Panchayat (Appointment of Special Officers) Amendment Bill, 1983 (L.A. Bill No. 19 of 1983).	Do.	7th March 1983.
4	The Tamil Nadu Panchayat Union Councils (Appointment of Special Officers) Amendment Bill, 1983 (L.A. Bill No. 20 of 1983).	Do.	Do.
5	The Tamil Nadu Panchayats (Amendment) Bill, 1983 (L.A. Bill No. 21 of 1983).	Do.	Do.
6	The Tamil Nadu Municipal Councils (Appointment of Special Officers) Amendment Bill, 1983 (L.A. Bill No. 22 of 1983).	Do.	Do.
7	The Madras City Municipal Corporation (Amendment) Bill, 1983 (L.A. Bill No. 23 of 1983).	Do.	Do.
8	The Coimbatore City Municipal Corporation (Amendment) Bill, 1983 (L.A. Bill No. 24 of 1983).	4th March 1983	7th March 1983
9	The Tamil Nadu Appropriation (Vote on Account) Bill, 1983 (L.A. Bill No. 25 of 1983).	10th March 1983	11th March 1983
10	The Tamil Nadu Survey and Boundaries (Amendment) Bill, 1983 (L.A. Bill No. 26 of 1983).	19th March 1983	Yet to be considered and passed.

<i>Serial number.</i>	<i>Name of the bills</i>	<i>Date of Introduction</i>	<i>Date of Consideration and passing.</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>
11	The Tamil Nadu Appropriation Bill, 1983 (L.A. Bill No. 27 of 1983).	29th March 1983	30th March 1983
12	The Tamil Nadu Advertisement Tax Bill, 1983 (L.A. Bill No. 28 of 1983).	30th March 1983	22nd April 1983
13	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Bill, 1983 (L.A. Bill No. 29 of 1983).	13th April 1983	23rd April 1983
14.	The Tamil Nadu Motor Vehicles Taxation (Amendment) Bill, 1983 (L.A. Bill No. 30 of 1983).	15th April 1983	22nd April 1983
15.	The Tamil Nadu District Municipalities (Amendment) Bill, 1983 (L.A. Bill No. 31 of 1983).	19th April 1983	26th April 1983
16.	The Tamil Nadu Appropriation (No. 2) Bill, 1983 (L.A. Bill No. 32 of 1983).	Do.	21st April 1983
17.	The Tamil Nadu Appropriation (No. 3) Bill, 1983 (L.A. Bill No. 33 of 1983).	20th April 1983	Do.
18.	The Tamil Nadu Tax on Entry of Goods into Local Areas for Consumption use or Sale therein Bill, 1983 (L.A. Bill No. 34 of 1983).	21st April 1983	27th April 1983
19.	The Tamil Nadu Entertainments Tax (Third Amendment) Bill, 1983 (L.A. Bill No. 35 of 1983).	22nd April 1983	Do.

(ii) The details of the Bills which were introduced during the previous sessions and meeting of the Assembly considered and passed during this session are as follows:-

<i>Serial Number</i>	<i>Name of the Bill.</i>	<i>Date of Introduction.</i>	<i>Date of consideration and passing.</i>
(1)	(2)	(3)	(4)
1	The Tamil Nadu Co-operative Societies Bill, 1980 (L.A. Bill No. 45 of 1980). (as amended by Select Committee)	6th August 1980	4th March 1983
2	The Tamil Nadu Cultivating Tenants (Protection from Eviction) Bill, 1983 (L.A. Bill No. 15 of 1983).	15th February 1983	7th March 1983
3	The Tamil Nadu Debt Relief (Amendment) Bill, 1983 (L.A. Bill No. 16 of 1983).	15th February 1983	23rd April 1983
4	The Tamil Nadu Payment of Pension to Tamil Scholars and Miscellaneous Provisions Bill, 1983 (L.A. Bill No. 47 of 1983).	10th September 1982	26th April 1983

XVII. GOVERNMENT MOTIONS

(1) On the 3rd March, 1983, Hon. Leader of the House (Minister for Finance) moved that rule 32 of the Tamil Nadu Legislative Assembly Rules be suspended and the House do resolve to transact Government Business.

The motion was put and carried.

(2) On the 3rd March, 1983, Hon. Leader of the House (Minister for Finance) moved that Rule 31 of the Tamil Nadu Legislative Assembly Rules relating to time for question be suspended on 4th March 1983 and the House do resolve to transact Government Business.

The motion was put and carried.

(3) Election of Sixteen Members to the Committee on Estimates.-On the 4th April 1983, Hon. Dr. V.R. Nedunchezhiyan Minister for Finance moved the following motion:-

"Those with reference to Rule 210 of the Tamil Nadu Legislative Assembly Rules, this Assembly do proceed, on a date to be fixed by the Hon. Speaker to elect sixteen Members to be members of the Committee on Estimates for the year 1983-83."

The motion was put and carried.

(4) Election of Sixteen Members to the Committee on Public Accounts.-On the 4th April 1983, Hon. Dr. V.R. Nedunchezhiyan Minister for Finance moved the following motion:-

"Those with reference to Rule 222 of the Tamil Nadu Legislative Assembly Rules, this Assembly do proceed, on a date to be fixed by the Hon. Speaker, to elect sixteen Members to be Members of the Committee on Public Accounts for the year 1983-84."

The motion was put to vote and carried.

(5) Election of Sixteen Members to the Committee on Public Undertakings - On the 4th April, 1983 Hon. Dr. V.R. Nedunchezhiyan Minister for Finance moved the following motion:-

"Those with reference to Rule 235 of the Tamil Nadu Legislative Assembly Rules, this Assembly do proceed, on a date to be fixed by the Hon. Speaker, to elect sixteen Members to be Members of the Committee on Public Undertakings for the year 1983-84."

The motion was put to vote and carried.

(6) Election of fourteen Members to the Committee of Privileges - On the 5th April 1983, Hon. Dr. V.R. Nedunchezhiyan Minister for Finance moved the following motion:-

"Those with reference to Rule 245 of the Tamil Nadu Legislative Assembly Rules, this Assembly do proceed, on a date to be fixed by the Hon. Speaker, to elect fourteen Members to be Members of the Committee on Privileges for the financial year 1983-84."

The motion was put to vote and carried.

(7) Election of thirteen Members to the house Committee-On the 5th April 1983, Hon. Dr. V.R. Nedunchezhiyan Minister for Finance moved the following motion:-

"Those with reference to Rule 288 (1) of the Tamil Nadu Legislative Assembly Rules, this Assembly do proceed, on a date to be fixed by the Hon. Speaker, to elect thirteen Members to be Members of the House Committee for the financial year 1983-84."

The motion was put to vote and carried.

(8) On the 23rd April, 1983, Hon. Minister for Electricity moved that Rule 288(1) of the Tamil Nadu Legislative Assembly Rules may be suspended and Thiruvalluvar R. Arunagiri and P. Theertharaman may be nominated as Members for the remaining two vacancies of the House Committee for the year 1983-84.

The motion was put to vote and carried.

(9) On the 27th April, 1983, Hon. Leader of the House (Minister for Finance) moved that the House be adjourned sine die:

The motion was put to vote and carried.

XVIII. PRIVILEGE MATTERS

(1) On the 21st March 1983, the Hon. Speaker announced that Thiruvallargal S. Rajaraman and R. Sundramoorthy had given notices of privilege against 'Vaniga Otrumai' a Tamil monthly for having published derogatory and disparaging remarks about members of the Legislature at its issue. Hon. Speaker under the power vested in him under Rule 255 of the Tamil Nadu Legislative Assembly Rules suo-motu referred the matter to the Committee of Privileges for its examination and reports as there is a prima facie case in this issue.

(2) On the 5th April 1983, Thiru P. Ponnurangam raised a matter of privilege against the Hon. Leader of House in not taking up his motion of disapproval for the Tamil Nadu Essential Services Maintenance Ordinance, 1983, (Tamil Nadu Ordinance No. 12 of 1982) promulgated by the Governor on the 27th November 1982, even though he has given the motion of notice of disapproval in time. Hon. Speaker after hearing the statement made by Hon. Leader of the House reserved his ruling.

On the 13th April 1983, Hon. Speaker ruled that there was no prima facie case involved in the matter of privilege referred to above.

(3) On the 5th April 1983, Thiruvallargal V.P. Balasubramanian, Dr. K. Sourirajan and J.C.D. Prabhakaran raised a matter of privilege against Thiru Arcot D. Veerasamy M.L.C., for filing a writ petition against the Hon. Chief Minister for his speech made in the floor of the House. Hon. Speaker after hearing the Members announced that he would give his ruling later on.

On the 26th April 1983, Hon. Speaker announced that the notices of Privileges given by Thiruvallargal V.P. Balasubramanian, J.C.D. Prabhakaran and Dr. K. Sourirajan against Thiru Arcot D. Veerasamy, M.L.C., for filing Writ petition against Hon. Chief Minister referred to above and raised in the House on 5th April 1983, would be communicated to the Chairman, Tamil Nadu Legislative Council and thereafter he would take action after obtaining the opinion of the Tamil Nadu Legislative Council.

(4) On the 9th April 1983, Thiru A. Rahman Khan, raised a matter of privilege against Thiru Mohandoss I.G. of Police for tapping the telephone speech of the Hon. Leader of Opposition. Hon. Speaker after hearing Hon. Leader of the House announced that he would give his ruling later on.

On the 15th April, 1983, Hon. Speaker ruled that there was no question of breach of privilege involve in the matter.

(5) On the 22nd April 1983, Hon. Speaker, under the power vested in him under Rule 255 of Tamil Nadu Legislative Assembly Rules Suo-motu referred to the Committee of Privilege for its examination and report on the following matters:-

(i) The matter given notice of by Thiru R. Thamarikkani on 21st March 1983 and by Dr. K.P. Ramalingam on 23rd March 1983 against the Tamil Daily 'Dinakaran'.

(ii) The matters given notice of by the Hon. Minister for Local Administration against the Tamil dailies 'Ethirolu' dated 15th April 1983 and 'Dinakaran' dated 16th April 1983 in regard to the publication of certain matters.

(iii) The matter given notice of by Thiru A. Rahman Khan on the 18th April 1983, against the Hon. Minister for Local Administration.

(iv) The matter given notice of by Thiru K. Anbazhagan on the 19th April 1983, against the Hon. Minister for Local Administration.

(v) The matter given notice of by Hon. Minister for Local Administration on the 21st April 1982 against the Tamil Weekly "Kungumam".

(6) On the 27th April 1983, Hon. Speaker announced that a notice of privilege has been given by Thiru A. Rahman Khan against the Hon. Minister for Revenue for introducing the Entry Tax Bill in contrary to the Budget statements and assurances given by the Hon. Minister for Finance. Hon. Speaker ruled that there was no question of breach of privilege involved in the matter.

(7) On the 27th April 1983, Hon. Speaker announced that in the Tamil Daily "Ethiroli" dated 21st April 1983, it was published that Thiru M.K. Srinivasan, made a complaint to the Police and Hon. Speaker stating that the notices given by the Members have not been made to take up for discussion by the Secretary Legislative Assembly. Since it was made and published with an ulterior motive, by Thiru M.K. Srinivasan and by the newspaper Hon. Speaker under the power vested in him under Rule 255 of the Tamil Nadu Legislative Assembly Rules referred the matter to the Committee of Privilege for its examination and report.

XIX. RULINGS GIVEN BY HON. SPEAKER.

(1) On the 24th March 1983, Hon. Speaker gave the following ruling when Thiru R. Umanath raised a point of order in regard to the admission of a Writ petition in the High Court against certain remarks of Hon. Chief Minister in the course of his speech made on the floor of the House about the High Court Judges on 2nd February 1983. Hon. Member has raised the issue only on the basis of newspaper reports published to day.

"It is not appropriate for us to say that the Courts should not entertain any such case. But if a case filed in the Court questions the privileges of the Legislature or affects the privileges of the Members, thereby preventing them from taking part in the proceedings of the House it has been the parliamentary tradition to advise and direct the members that they need not obey the summons issued by the Court and that they need not subject themselves to the jurisdiction of the Court and direct the Government to apprise the Courts about the clear constitutional provisions in this regard, through their Law Officers.

As far as this issue is concerned, there is no information whether the Hon'ble Chief Minister has received any notice or summons from the Court. If such a summon is received, and if this House is informed about it, steps would be taken to protect the rights of this House."

(2) On the 30th March 1983, Hon. Speaker announced that he has received a letter from the Hon. Chief Minister, stating that he has received a Notice in W.P. No. 2074/83 of the High Court and placing the same before the Hon. Speaker for suitable directions in the matter. Hon. Speaker gave the following ruling:-

"That Court proceeding have initiated questioning the speech delivered by him on the floor of this House. Even if we examine it superficially it clearly impinges not only the privileges of this House but also questions certain fundamental and basic concepts of our Constitution itself.

As I require sometime to examine all these questions, till I give my final decision in this matter to this House, Hon. Thiru M.G. Ramachandran, as a Member of this House and Chief Minister need not submit himself to the summons received by him from the High Court and he also need not enter appearance in the Writ Petition in compliance with the notice received from the Court.

I would give my ruling on this question within a week and place the same before the House for its decision."

(3) On the 5th April 1983, Hon. Speaker gave the following final ruling in the above matter:-

"Article 194 of the Constitution of India reads as follows:-

"194(2) No Member of the Legislature of the State shall be liable to any proceedings in any Court in respect of anything said or any vote given by him in the Legislature....."

Hence it is the fundamental right conferred on either House of a State Legislature and no Court can take action or prosecute any member in respect of anything said or any vote given by him in the Legislative Assembly or Council. Whoever does not recognise this right of this House and questions or whoever attempts to contravene or diminish this right he would be committing contempt of this House? No court has any jurisdiction or right to question or prevent this privilege.

As far as I am concerned, the write filed against the Chief Minister, the speech delivered by him on the Floor of this House is not in any way violative of Article 211 of the Constitution. Even if it is violative, it is again the constitution to initiate any action against him in any Court. That will not only affect the rights and privileges of this House, but would also be a gross contempt of this House.

Further, as already declared by me on 30th March 1983, so long as the Ministry retains the confidence and support of this House, it could continue in office. On the other hand, unless the Courts transform themselves as the Legislatures they cannot vote the Chief Minister out of office have contravened certain provision of the Constitution. So I hold, following precedents and privileges followed in Parliament and other State Legislatures under similar circumstances and also in pursuance of the privileges of this House, the Hon'ble Chief Minister shall not appear in Court and argue this case. But law officers of the Government should bring to the notice of the Courts about the special privileges guaranteed in the Constitution of India for the State Legislatures and impress upon the Court the need to dismiss the case against the Chief Minister which is based on the proceeding of the House."

(4) On the 15th April 1983, Hon. Speaker gave his ruling on the matter raised by the Hon. Minister for Local Administration against the Leader of Opposition about benami lands in Muthuthevanpatti, Madurai District and said in regard to any personal charges; they should be raised with the support of proof.

XX. PRESENTATION OF COMMITTEE REPORTS.

During the period 25 committee reports were presented by the Chairman of the respective Legislature Committees the details of which are as follows:-

Name of Report. (1)	Date of presentation. (2)
1. Report of the Committee of Privileges	7th March, 1983.
2. Twenty third Report of the Committee on Public undertakings.	9th March, 1983.
3. Twenty Fourth Report of the Committee on Public Undertakings.	9th March, 1983.
4. Report of the Committee of Privileges	9th March, 1983.
5. Eighteenth Report of the Committee on Public Accounts.	19th March, 1983
6. Fourth Report of the Committee on Government Assurances.	31st March, 1983
7. Report of the Joint Select Committee on the Tamil Nadu Apartment Ownership Bill, 1981 (L.A. Bill No. 20 of 1981).	8th April 1983.
8. Twenty fifth Report of the Committee on Public undertakings.	8th April 1983.
9. Twenty sixth Report of the Committee on Public Undertakings	8th April 1983.
10. Sixteenth Report of the Committee on Estimates	11th April 1983.
11. Nineteenth Report of the Committee on Public Accounts (Revenue receipts.)	11th April 1983.
12. Twentieth Report of the Committee on Public Accounts.	11th April 1983.
13. Twenty first Report of the Committee on Public Accounts (Revenue Receipts, Part-I).	11th April 1983.
14. Twenty first Report of the Committee on Public Accounts (Revenue Receipts, Part-II)	11th April 1983.
15. Seventeenth Report of the Committee on Estimates.	13th April 1983.
16. Eighteenth Report of the Committee on Estimates.	13th April 1983.
17. Twenty Seventh Report of the Committee on Public Undertakings.	13th April 1983.

Name of the report. (1)	Date of presentation. (2)
18. Twenty eighth Report of the Committee on Public Undertakings.	13th April 1983.
19. Twenty ninth Report of the Committee on Public Undertakings.	13th April 1983.
20. Twenty third Report of the Committee on Public Accounts.	15th April 1983.
21. Thirtieth Report of the Committee on Public Undertakings.	15th April 1983.
22. Nineteenth Report of the Committee on Estimates.	16th April 1983.
23. Report of the Committee of Privileges.	18th April 1983.
24. Report of the Committee of Privileges.	18th April 1983.
25. Fourth Report of the Committee on Delegated Legislation.	18th April 1983

XXI. CONSTITUTION OF COMMITTEES.

The following Committees were constituted for the year 1983-84 on the dates noted against each:-

Name of the Committee	Date of constitution
1. Committee on Estimates	18th April 1983.
2. Committee on Public Accounts	Do.
3. Committee on Public Undertakings	Do.
4. Committee on Privileges	19th April 1983
5. House Committee	21st April 1983
6. Business Advisory Committee	22nd April 1983
7. Rules Committee	22nd April 1983
8. Committee on Delegated Legislation	22nd April 1983
9. Committee on Government Assurances	22nd April 1983

The name of the members of the above Committees along with the name of associate Members of the Tamil Nadu legislative Council are given in Appendix.

XXII. PRESENTATION OF PETITIONS TO THE HOUSE UNDER RULE 301 OF THE TAMIL NADU LEGISLATIVE ASSEMBLY RULES

On the 28th march 1983, Thiruvallargal K. Anbazhagan, K. Ramani, R. Karuppaiah, P. Nedumaran, S.N. Ramasamy and A. Sahul Hameed presented the petitions of the various labour unions of the Tamil nadu to the House.

As required by the Speaker, Secretary read the abstract of the petitions in the House.

XXIII. SPECIAL REFERENCES

(1) on the 7th March 1983 Hon. Speaker, Hon. Leader of the House, Thiruvallargal N. Sankariah, S.Alagarsamy, P. Nedumaran, P. Mohammed Ismail, R. Navaneethakrishnapandian, K.S.G. Haja Shareef and K. Anbazagan, extended their warm welcome to thebeginning of the Non aligned Summit Conference at New Delhi on 7th March 1983.

(2) On the 16th March 1983 Hon. Speaker on behalf of the House paid homage to karl Marx, for his 100th Death Anniversary.

XXIV. RETURN OF ASSETS

Return of Assets of the members of the Tamil Nadu Legislative Assembly including Hon. Minister for electricity as on 31st March 1980 and as on 31st march 1982 were placed on the Table of the House on 27th April 1983.

XXV. PAPERS PLACED ON THE TABLE OF THE HOUSE

During the period 284 papers were placed on the Table of the House details of which are given below:-

A. Statutory rules and Orders	113
B. Reports, Notifications and other Papers	171

Total	284

APPENDIX**BUSINESS ADVISORY COMMITTEE**

(Constituted on 22nd April 1983)

CHAIRMAN

1. Hon. Thiru K. Rajaram, speaker

MEMBERS

2. Hon.Thiru M.G. Ramachandran, Chief Minister
3. Hon.Dr.V.R. Nedunchezhiyan, Leader of the House
4. Hon. Thiru S. Ramachandran, Minister for Electricity
5. Hon.Dr. M. Karunanidhi, leader of the Opposition
6. Hon. Thiru P.H. Pandian, Deputy Speaker
7. Thiru K. Anbazhagan
8. Thiru K.S.G. Haja Shareef
9. Thiru N.S.V. Chithan
10. Thiru N. Sankariah
11. Thiru S. Alagarsamy
12. Thiru Kumari Anandan
13. Thiru Thirupur R. Manimaran, Government Whip
14. Thiru S. Andi Thevar
15. Thiru P. Nedumaran
16. Thiru P. Mohammed Ismail
17. Dr.K. Sourirajan

RULES COMMITTEE

(Constituted on 22nd April 1983)

CHAIRMAN

1. Hon.Thiru K. Rajaram, Speaker

MEMBERS

2. Hon.Dr. V.R. Nedunchezhiyan, Leader of the House
3. Hon.Thiru C. Ponniyan, Minsiter for Co-operation and Law
4. Hon.Thiru P.H. Pandiyan, Deputy Speaker
5. Thiru Thiruppur R. Manimaran, Government Whip
6. Thiru L. Balaraman
7. Thiru Thondamuthur M. Chinnaraj
8. Thiru Durai Ramasamy
9. Thiru Annoor G. Jagadeesan
10. Thiru K. Kuppusamy
11. Thiru P. Mohammed Ismail
12. Thiru K. P. Palaniappan
13. Thiru N. Palanivel
14. Thiru M.A. Rajkumar
15. Thiru P. Uthirapathi
16. Thiru O. Subramanian
17. Thiru P.S. Thiruvengadam

COMMITTEE OF PRIVILEGES

(Constituted on 19th April 1983)

CHAIRMAN

1. Hon.Thiru P.H. Pandian, Deputy Speaker, Ex.Officio

MEMBERS

2. Dr.V.R. Nedunchezhiyan, Leader of the House, Ex-officio
3. Hon. Dr. M. Karunanidhi, Leader of Opposition Ex-Officio
4. Thiru V. Arangarajan
5. Thiru A. Chandresekaran
6. Thiru S. Kalitheerthan
7. Thiru R. Karuppiah
8. Thiru S. Krishnamoorthi
9. Thiru K.T. Palaniyappan
10. Thiru S. Pattabiraman
11. Thiru M. Pichai
12. Thiru P. Ponnurangam
13. Thiru K. Sattanathakarayalar
14. Thiru M. Subramanian
15. Thiru K.M.S. Subramanain
16. Thiru K.R. Sundaram
17. Thiru P. Thangavelu

COMMITTEE ON ESTIMATES

(Constituted on 18th April 1983)

CHAIRMAN

1. Thiru S. Jagathrakshakan,

MEMBERS

2. Hon.V.R. Nedunchezhiyan , Minister for Finance & Ex.officio
3. Thiru K.G.G. Haja Shareef, Chirman Committee on Public Accounts & Ex.officio
4. Thiru S. Semmalai, Chairman, Committee on Public Undertakings & Ex-officio
5. Thiru V.P. Balasubmanian
6. Thiru P. Danapal
7. Thiru I. Ganesan
8. Thiru M. Kannan
9. Thiru T. Marimuthu
10. Tmt. A.S. Ponnammal
11. Thiru E. Ramalingam
12. Thiru A.C. Shanmugam
13. Thiru N. Sivagnanam
14. Thiru S. Sivasamy
15. Thiru N.V.N. Somu
16. Thiru N. Sundararaj
17. Thiru P. Thirumaran
18. Thiru N. Varadarajan
19. Thiru A. Veelaisamy

MEMBER FROM LEGISLATIVE COUNCIL

20. Thiru S. Arumugam
21. Thiru S. Munuswamy
22. Thiru S. Muthuswamy
23. Thiru R.D. Seethapathy
24. Thiru P.R. Thomas

COMMITTEE OF PUBLIC ACCOUNTS

(Constituted on 18th April 1983)

CHAIRMAN

1. Thiru K.S.G. Haja Sharieef,

MEMBERS

2. Hon. Dr.V.R. Nedunchezhiyan, Minister for Finance & Ex-Officio
3. Thiru S. Jagathrakshakan, Chairman, Committee on Estimates, Ex-officio
4. Thiru S. Semmalai, Chairman, Committee on Public Undertakings, Ex-officio
5. Thiru S. Alagarswamy
6. Thiru T. Anbazhagan
7. Thiru Salem M. Aurmugam
8. Thiru J. Hemachandran
9. Thiru K. Kallan
10. Thiru Kovai Thambi
11. Thiru K. Paramalai
12. Thiru J.C.D. Prabhakaran
13. Thiru R. Rajamanickam
14. Thiru J.S. Raju
15. Dr.K. Samarasam
16. Thiru A.M. Sethuraman
17. Thiru R. Thamaraiikkani
18. Thiru P. Venkatasubramaian
19. Thiru P. Vijayaraghavan

MEMBERS FROM LEGISLATIVE COUNCIL

20. Thiru A.R. Tamodharan
21. Thiru S.R. Eradha
22. Thiru A. Nallasivan
23. Thiru C. Ramalingam
24. Thiru M. Sankaralingam

COMMITTEE ON PUBLIC UNDERTAKINGS

(Constituted on 18th April 1983)

CHAIRMAN

1. Thiru S. Semmalai

MEMBERS

2. Thiru S. Jagathrkshakan, Chairman, Committee on Estimates, Ex-officio
3. Thiru M. Ambikapathy
4. Thiru V. Balakrishnan
5. Thiru L. Balaraman
6. Thiru K.R. Chinnarasu
7. Thiru K. Gopalakrishnan
8. Thiru R.T. Gopalan
9. Thiru K. Hutchi
10. Thiru V.R. Jeyaraman
11. Thiru N. Kittappa
12. Dr.K.P. Ramaligam
13. Thiru K. Ramani
14. Thiru S. Sivaprakasam
15. Thiru B. Sundaram
16. Thiru K.M. Thangamani
17. Thiru K.M. Thangarasu

MEMBERS FROM LEGISLATIVE COUNCIL.

18. Dr. T.R. Janarthanam
19. Thiru Kaduvetti Kannappan
20. Thiru C.R. Lakshmikandhan
22. Thiru K. Ramamoorthi
23. Thiru M. Sankaralingam

COMMITTEE ON DELEGATED LEGISLATION

(Constituted on 22nd April 1983)

CHAIRMAN

1. Hon.Thiru P.H. Pandian, Deputy Speaker

MEMBERS

2. Thiru Avanasani M. Arumugam
3. Thiru S. Balan
4. Thiru Durai Murugan
5. Thiru K.R. Ganapathy
6. Thiru C. Gopal
7. Thiru R. Krishnanan
8. Thiru S. Muthukrishnan
9. Thiru P.G. Narayanan
10. Thiru R. Rangasamy
11. Thiru V. Sathiamoorthy
12. Thiru T. Venkata Reddy

MEMBERS FROM LEGISLATIVE COUNCIL

13. Thiru A.J. Doss
14. Selvi A. Leelavathi
15. Thiru J.M. Miakhan
16. Thiru Valampuri John
17. Thiru E.S. Venkatesan

HOUSE COMMITTEE
(Constituted on 21st April 1983)

CHAIRMAN

1. Hon. Thiru P.H. Pandian, Deputy Speaker,

MEMBERS

2. Thiru M. Annadasan
3. Thiru S. Aranaganathan
4. Thiru M. Aranganathan
5. Thiru R. Arunagiri
6. Thiru Babu Janarthanan
7. Thiru R. Chakkarapani
8. Thiru Nannilam A. Kalaiarasan
9. Thiru C. Kuppusamy
10. Thiru T. K. Nallappan
11. Thiru Dharapuram A. Periyasamy
12. Thiru N. Perumal
13. Thiru S. N. Ramasamy
14. Thiru P. S. Sennimalai alias Kandasamy
15. Thiru Virudunagar M. Sundararajan
16. Thiru T. Samikannu
17. Thiru P. Theertharaman
18. Thiru T. Veeraswamy

COMMITTEE ON GOVERNMENT ASSURANCES

(Constituted on 22nd April 1983)

CHAIRMAN

1. Thiru P. Mohamed Ismail

MEMBERS

2. Thiru. S. Balakrishnan
3. Thiru. C. Ganesan
4. Thiru. P. Easwaramoorthy alias Soranam
5. Thiru. A.T. Karuppaiah
6. Thiru. G. Chockalingam
7. Thiru. M.S. Manickam
8. Thiru. S. Palanisamy
9. Thiru. S. Rajaraman
10. Thiru. D. Rajarathinam
11. Thiru. C. Sabapathy
12. Thiru. N. Vijayabalan
